

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
Principal Bench, New Delhi
In
Original Application No. 639/2018

In the Matter of: -

Shailesh Singh

Applicant

Vs.

State of Haryana & Ors.

Respondent(s)

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(Ajay Aggarwal)

Scientist 'E'

Central Pollution Control Board,
Parivesh Bhawan, East Arjun Nagar,
Delhi-110032

Place: Delhi

Date: 21.08.2020

Compliance Report of the Hon'ble National Green Tribunal order dated 05.11.2019 in the matter of O. A. No. 639/2018 titled as; Shailesh Singh Vs. State of Haryana & Ors.

The Hon'ble National Green Tribunal, Principal Bench, New Delhi, in the matter of O. A. No. 639/2018 titled as; Shailesh Singh Vs. State of Haryana & Ors. has passed the following directions in its orders dated 26.08.2019 as reproduced below:

"..... ii. These timelines and other changes may be followed by the CPCB for other States under Section 18 of the Water (Prevention and Control of Pollution) Act, 1974/Air (Prevention and Control of Pollution) Act, 1981 unless there are reasons for exception for any particular State.

"..... vi. The CPCB may also undertake capacity enhancement including procurement of requisite equipment, setting up of labs, recruiting/engaging staff and experts on above lines utilising environment compensation funds.

A copy of the Hon'ble NGT order date 05.11.2019 is given at **Annexure-I**.

In compliance to the aforesaid directions of Hon'ble NGT order dated 05.11.2019, CPCB vide letter dated 12.12.2019 issued directions to all SPCBs/PCCs, under section 18(1)(b) of the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981, to implement inspection frequency prescribed by Hon'ble NGT for Environmental Surveillance of Industries (a copy of the directions issued to SPCBs/PCCs is given at **Annexure-II**). SPCBs/PCCs were also requested to submit the Action Taken Report (ATR) in compliance of the directions to CPCB within 15 days.

Till date, Action Taken Reports (ATRs) have been received from 23 SPCBs/PCCs, namely; Assam, Jharkhand, Tripura, Kerala, Daman & Diu and Dadra Nagar Haveli, Puducherry, Jammu & Kashmir, Nagaland, Chandigarh, Odisha, Haryana, Telangana, West Bengal, Punjab, Chhattisgarh, Himachal Pradesh, Maharashtra, Sikkim, Mizoram, Bihar, Tamil Nadu, Uttar Pradesh & Utrakhand. All these SPCBs/PCCs have complied with the CPCB directions by adopting prescribed minimum inspection frequency for environmental surveillance of industries.

ATRs are still awaited from 12 SPCBs/PCCs, namely; Andhra Pradesh, Gujarat, Meghalaya, Manipur, Madhya Pradesh, Arunachal Pradesh, Goa, Karnataka, Rajasthan, Delhi, Andaman & Nicobar Islands and Lakshadweep. CPCB has been pursuing the matter with the remaining SPCBs/PCCs. Copy of correspondence made with concerned SPCBs/PCCs, on 09.01.2020, 06.02.2020, 17.03.2020, 21.05.2020 & 22.06.2020, to submit the action taken report, is given at **Annexure-III**.

CPCB engaged Dr. C.S. Sharma, retired CPCB Scientist for preparation of report for strengthening of CPCB's Central laboratories and Regional Directorate laboratories at Bengaluru, Bhopal, Kolkata, Lucknow, Shillong and Vadodara. The report submitted by Dr.

Sharma was further scrutinized and modified by an in-house four-member Scientific Committee to consider capacity building and strengthening of CPCB laboratories for all notified parameters and a five-year plan has been prepared. The plan included refurbishing of analytical strength to make all central and regional laboratories capable for all relevant notified parameters in various matrices.

Year wise Total Budget Requirement in five years (in INR)						
	2019-20	2020-21	2021-22	2022-23	2023-24	Total
ICB ITEMS*	2924.56	3569.06	516.8	229.5	352.9	7592.85
LCB ITEMS**	290.4	164.7	57.2	18.1	13.45	543.85
Total	3214.96	3733.76	574	247.6	366.35	8136.67
Rs. Eighty One Crore Thirty Six Lakh Sixty Seven Thousand only.						
Notes: ICB* -International Competitive Bidding LCB* - Local Competitive Bidding						

Procurement process of the items listed above in current financial year is in process.

It may be submitted that CPCB is engaging/recruiting experts/staff as per requirement, and their expenses in terms of salaries/honorarium is being utilized under Environment Compensation fund.

Item No. 03

Court No. 1

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 639/2018

(With report dated 10.10.2019)

Shailesh Singh

Applicant(s)

Versus

State of Haryana & Ors.

Respondent(s)

Date of hearing: 05.11.2019

CORAM: HON'BLE MR. JUSTICE ADARSH KUMAR GOEL, CHAIRPERSON
HON'BLE MR. JUSTICE S.P WANGDI, JUDICIAL MEMBER
HON'BLE MR. JUSTICE K. RAMAKRISHNAN, JUDICIAL MEMBER
HON'BLE DR. NAGIN NANDA, EXPERT MEMBER
HON'BLE MR. SAIBAL DASGUPTA, EXPERT MEMBER

For Applicant(s): Mr. Shlok Chandra, Advocate

For Respondent(s): Mr. Anil Grover, AAG with Mr. Rahul Khurana,
Advocate, Mr. Bhupinder Chahal, R.O, Sonipat
and Ms. Monika Punia, AEE, Faridabad

ORDER

1. The need for revision of existing monitoring mechanism to oversee compliance of environmental norms by the State PCBs including duration for mandatory inspections of 'highly polluting 17 category', 'red' and 'orange' and 'green' category industries and policy of auto renewals of Consent to Operate under the Water (Prevention and Control of Pollution) Act, 1974 as well as the Air (Prevention and Control of Pollution) Act, 1981 is the question for consideration.
2. The Tribunal sought a report from a joint Committee of the CPCB, Haryana State PCB, CGWA and District Administration with reference to the allegation of deterioration of ground water quality in major part of the State of Haryana on account of non-compliance of direction of

the Hon'ble Supreme Court in *Paryavaran Suraksha Samiti v. Union of India (2017) 5 SCC 326* that no untreated effluents be discharged and requisite ETPs, STPs and CETPs be installed. The applicant pointed out that an earlier report of the CGWB established deterioration of the ground water in Haryana. The CAG report in the year 2016 also recorded that several projects were operating without obtaining valid CTE/CTO showing ineffectiveness of monitoring mechanism.

3. In pursuance of the above, report dated 10.12.2018 was filed by the joint Committee pointing out that the Inspection Policy of the State PCB provided for inspection of 'highly polluting 17 category', 'red' and 'orange' category industries in 3, 5 and 7 years respectively and auto renewal of consent to operate. The report also found large scale violation of environmental norms which had remained unchecked on account of such unsatisfactory policies.
4. This Tribunal vide order dated 08.03.2019 observed that policy followed by the State of Haryana was hit by the mandate of 'Precautionary' and 'Sustainable Development' principles of environmental law. Since there was large scale violation of environmental norms by 'highly polluting 17 category' 'red' and 'orange' category industries, meaningful environmental regulatory regime was imperative which required revision of the existing policy framework. The Tribunal also directed remedial directions against violation of environmental norms mentioned in the reports furnished to the Tribunal.

5. Further report was submitted by the CPCB on 23.05.2019 giving unsatisfactory ground situation and making recommendations as follows:

- “(i) HSPCB shall verify compliance to the conditions of consent issued under Water Act, 1974 in the remaining 08 industrial units within 15 days and ensure follow up action against all non-complying units within 15 days thereafter.*
- “(ii) The Industries which were observed to be closed by self (six units as indicated at Sl. No. 9, 14, 26, 27, 55 and 77) or sealed (eight units at Sl. No. 49, 63, 64, 65, 66, 67, 70 (dismantled), 84 and 95 as well as 23 units (at S. No. 10, 11, 15, 17, 20, 21, 22, 25, 31, 32, 35, 37, 38, 43, 47, 50, 51, 56, 59, 60, 73, 86, and 93 as per Annexure-IIJ were found not in operation. Such industrial units should not be allowed to operate till compliance to the conditions of consent or directions issued under Section 5 of the E (P) Act, 1986 is ensured.*
- “(iii) HSPCB should consider disposal of effluent of all the industries located in Sonipat and Panipat areas through dedicated conveyance system to the nearby existing CETP. In case, existing CETP capacity is not adequate, HSIDC may upgrade the existing CETP to adequate capacity for ensuring treatment of all industrial effluents generated from Sonipat and Panipat areas, in a time bound manner.*
- “(iv) As per CGWB, 47 out of 55 units and 13 out of 34 units in Panipat area and Sonipat area respectively drawing ground water have not even applied for obtaining NOC (List of such industries are annexed as Annexure-IV). HSPCB shall ensure action against all defaulter units by imposing deterrent environmental compensation from the date of commissioning for illegal drawl of water within 15 days in addition to the action being taken by CGWB through DCs.*
- “(v) HSPCB shall review its present Policy for renewal of consents as well as periodic inspection of the industries as directed by Hon'ble NGT order dated 08.03.2019 in the matter of O.A. No. 639 of 2018 and O.A. No. 624 of 2018 to ensure regular operation of ETPs by respond industries as well as other industries in the state.*
- “(vi) HSPCB shall direct Municipal authorities in Sonipat and Panipat areas shall be directed to*

reassess water quality of ground water used for water supply through a reputed organization and in case the water quality of ground water is not complying to the drinking water specifications of IS: 10500-2012, then action be taken for sealing or capping of such tube wells immediately.”

6. The Tribunal, vide order dated 30.07.2019, reiterated that the Policy of Inspection must be realistic and adequate to ensure effective enforcement of law. The CPCB as well as the State of Haryana were required to furnish a compliance report on the subject.
7. Accordingly, report dated 10.10.2019 has been filed by the Chief Secretary, Haryana on the subject of re-visiting the Policy and report dated 04.10.2019 has been filed by the CPCB on the subject of non-compliance of norms in the State of Haryana.
8. We may notice the report of the CPCB first which is *inter alia* as follows:

“3. Action Taken Report submitted by HSPCB against industries: -

Thereafter, HSPCB has provided an updated ATR on CPCB's direction dated 22.05.2019 vide letter No. HSPCB/ PC/ 2019/219 dated 21.08.2019 as well as ATR as per minutes of the meeting held on 08.08.2019 vide letter No. HSPCB/PC/2019/ 162 dated 18.09.2019 (Annexure-W)

Industries covered under OA No. 639 of 2018:-

Panipat: - *Out of 55 industries covered under OA No. 639 of 2018, 31 industries were reported to be non-complying and HSPCB has confirmed their closure under closure directions issued by HSPCB/CPCB. List of these industries is enclosed as Annexure-V*

Sonepat:-Out of 33 industries covered under OA No. 639 of 2018, 11 industries were reported to be non-complying and HSPCB has confirmed their closure either under closure directions issued by HSPCB/CPCB or due to permanent self-

closure/dismantling. List of these industries is enclosed as **Annexure-VI**.

02 out of 02 industries in Rewadi and 01 out of 01 industry located in Bahadurgarh are reported to be complying to the discharge norms.

Industries covered under OA No. 624 of 2018:-

Faridabad: - Out of 55 industries covered under OA No. 624 of 2018, 04 industries were reported to be non-complying and HSPCB informed that process for prosecution of these units has been initiated. List of these industries is enclosed as **Annexure-VII**.

HSPCB may keep a regular vigilance on the units for ensuring compliance to the norms and in case found any violations action should be taken by HSPCB as per provisions of Water Act, 1974 or Environment (Protection) Act, 1986.

4. Action Taken Report submitted by CGWA w.r.t GW abstraction: -

Central Ground Water Authority (CGWA), Chandigarh has provided ATR as per minutes of the meeting held on 08.08.2019 vide letter No. 4 (172)A-CGWA/NWR/S 86 1/2019-895 dated 21.08.2019 is enclosed as **Annexure-VIII**.

In Sonapat district, out of 33 industries 17 have applied for NOC and the same are under examination. 16 Industrial units have not applied till date.

In Panipat district, out of 54 industries 20 have applied for NOC and the same are under examination. 34 industrial units have not applied till date.

Regarding industries which draw ground water in Panipat and Sonapat areas (**in O A No. 639/2019**), Deputy Commissioners have been advised to get the bore wells sealed which have not obtained NOC from CGWA vide letter dated 09-08-2019. Chief Secretary to Government of Haryana has also written letters dated 19.08.2019 to DC, Panipat and DC, Sonapat to take action in this regard. Subsequently, DC, Panipat has constituted a team for taking action against the industries involved in abstraction of ground water and assured CS, Govt. of Haryana vide letter dated 20.08.2019 that action shall be taken against such industries after expiry of the last date for applying i.e., 30.09.2019.

- The industries withdrawing water without NOC and which have not applied for NOC in Faridabad district (**in O.A. 624/2018**) have been sealed by D.C. Faridabad.

Imposition of Environmental Compensation (EC) on industries for illegal abstraction of ground water:-

CGWA vide letter dated 21.08.2019 informed that rates of EC is not yet decided by CGWA.

CGWA may levy EC on the concerned industries which are indulged in abstraction of ground water without obtaining WOC' from CGWA in light of the order passed by Hon'ble National Green Tribunal in OA No. 176/2015 filed by Shailesh Singh Applicant (s) Versus Hotel Holiday Regency, Moradabad & Ors. Respondent(s) (Date of hearing: 23.08.2019, Date of uploading of order: 11.09.2019).

As regards increase in ground water monitoring in Haryana, CGWA vide letter dated 21.08.2019 informed that CGWA is monitoring the ground water levels and quality through its National Hydrograph Monitoring Stations. During 2015, 351 Samples, in 2016, 414 samples, in 2017, 400 samples, in 2018, 453 samples and 2019, 447 samples were collected (thus) CGWB is making efforts to increase the number of samples collected every year.

5. Ground Water Quality in Haryana State:-

CGWA has provided ground water quality in Haryana State for the year 2017. As per the information received, in the year 2017, CGWA carried out monitoring of ground water quality at 401 locations in the districts of Yamuna Nagar, Sonapat, Sirsa, Rohtak, Panipat, Panchkula, Palwal, Mewat, Mahendragarh, Kurukshetra, Karnal, Khaital, Jind, Jhajjar, Hissar, Gurgaon, Fatehabad, Bhawani and Ambala.

Analysis results of ground water reveals that 224 out of 401 locations monitored are not complying to the BIS drinking water specifications (IS:10500-2012) with respect to one or more TDS parameters such as pH, EC, Cl*, SO4, NO3*, PO4, Ca*, Mg*, Total Hardness (as CaCO3) and Fe', Data also reveals that Fluoride content is exceeding the limit of 1.5 mg/1 at 86 locations and minimum fluoride content is BDL and maximum observed as 11.61 mg/ 1. Details of ground water monitoring locations which are non-complying to the drinking water norms is given as **Annexure-IX**.

Ground water locations where fluoride content is exceeding the drinking water specification (i.e., BIS 10500-2012), all such sources should be prohibited for drinking water purposes and a

display board should be provided at all such contaminated tube wells indicating 'Not Fit for Drinking' by CGWA.

6. Air Quality in Sonapat, Panipat and Faridabad areas: -

*Haryana State Pollution Control Board is monitoring air quality using continuous ambient air quality monitoring station (CAAQMS) at Sonapat, Panipat and Faridabad for the parameters such as NO_x, NH₃, SO₂, CO, O₃, PM_{2.5} and PM₁₀. Ambient air quality measured values for the months of July and August 2019 are enclosed as **Annexure-X**.*

Panipat:-

The 24 hours average values of PM₁₀ in the months of July 2019 and August 2019 are exceeding the limit for 7 days and 6 days respectively and the 24 hours average values of PM_{2.5} in the month of July 2019 is exceeding the limit for 4 days.

Sonapat:-

The 24 hours average values of PM₁₀ in the months of July 2019 and August 2019 are exceeding the limit for 14 days and 10 days respectively and the 24 hours average values of PM_{2.5} in the months of July 2019 and August 2019 are exceeding the limit for 7 days and 5 days respectively."

9. The above data shows that there is rampant non-compliance of environmental norms by the industries resulting in contamination of ground water and deterioration of air quality. So much so, the source of drinking water is contaminated depriving the citizens of right to access potable water. Such unsatisfactory state of affairs needs to be factored in the policy framework for remedial action. Revised policy must match the gap in violations and remedial measures by the Regulators. We find it difficult to accept that the proposed revised policy will bridge this gap. While the policy now proposed rightly acknowledges the need for increasing frequency of inspections and need for pre-verification of documents instead of mechanical auto-renewal, there is need for further safeguards by shortening the

duration of mandatory inspections and requiring ground verification before renewal and not mere pre verification of documents as proposed. There is also need to take remedial steps against deficiencies noticed in the report of CPCB, especially providing drinking water to the affected inhabitants.

10. The report of the Chief Secretary refers to ease of doing business initiatives to encourage industrial development. Needless to say that while industrial development in sustainable manner is necessary, it cannot be at the cost of air and water quality which are the means of sustenance of life. The industrial development cannot be on the graves of human beings. There can be no objection to bureaucratic procedures and hassles being relaxed, simplified and shortened and industrial growth and employment generation programmes being encouraged but at the same time, such initiatives are to be balanced against deterioration of air and water quality which must be protected.

11. Having considered the material on record, we are of the view that there is need for further reduction of period of inspections and increase in frequency with regard to 'highly polluting 17 category', 'red category' and 'orange category'. Vigilance is also required on 'green category' to verify that 'green' status is being genuinely used. Since the report of the Chief Secretary states that similar policies are operating in 19 States, there is need for the CPCB to ensure revision of such policies in all the States having regard to the data of air and water quality, CEPI, non-attainment cities and polluted water stretches, etc. in said States. The policy should cover inspections with reference to the Water (Prevention and Control of Pollution) Act,

1974 as well as the Air (Prevention and Control of Pollution) Act, 1981. Further action taken report may be filed by the CPCB before the next date by email at judicial-ngt@gov.in.

12. Accordingly, we direct:

- i) The State of Haryana may shorten the period of inspection at higher frequencies preferably as follows:

Period of mandatory inspections:

a) Highly polluting 17 Category:	3
months	
b) Other Red Category:	6
months	
c) Orange Category	1 year
d) Green Category	2 years
e) CBWTF/CHWSRDF/ CMSWTDF/CETP/STP:	3
months	

This will not dispense with inspections wherever situations so require in the wisdom of the Board and environmental exigencies. The conditions for grant/renewal of consents may be placed in public domain consistent with the spirit of Section 25(6) of the Water Act and corresponding provision of the Air Act. Revised norms for inspections may be placed on record before the next date.

- ii) These timelines and other changes may be followed by the CPCB for other States under Section 18 of the Water (Prevention and Control of Pollution) Act, 1974/Air (Prevention and Control of Pollution) Act, 1981 unless there are reasons for exception for any particular State.
- iii) The Chief Secretary, State of Haryana may also ensure remedial action against the deficiencies pointed out in the

report of the CPCB especially with regard to fluoride in ground water which requires making potable water available to the concerned inhabitants in a time bound manner. Compliance report in this regard may be filed before the next date.

- iv) Since the CGWA has still not evolved any compensation regime, compensation regime laid down by CPCB may be utilized as a guideline an interim measure till any further policy is framed.
- v) To meet the increased frequency of inspections, the SPCBs/PCCs may undertake capacity enhancement out of consent funds by procuring requisite equipments, setting up of modern labs and recruiting/engaging staff and experts. All vacancies must be filled up as already directed by this Tribunal in O.A No. 95/2018, *Aryavart Foundation v. M/s Vapi Green Environ Ltd & Ors* vide order dated 28.08.2019 which may be ensured by the Chief Secretary. Compliance report may be filed before the next date.
- vi) The CPCB may also undertake capacity enhancement including procurement of requisite equipment, setting up of labs, recruiting/engaging staff and experts on above lines utilising environment compensation funds. No authority in the Government will obstruct such exercise so that requisite steps for protection of environment and public health are not hampered. Compliance report may be filed before the next date.

13. A copy of this order be sent to all the Chief Secretaries of the States/UTs, CPCB and the State PCBs/PCCs by email.

List for further consideration on 11.02.2020.

Adarsh Kumar Goel, CP

S.P Wangdi, JM

K. Ramakrishnan, JM

Dr. Nagin Nanda, EM

Saibal Dasgupta, EM

November 05, 2019
Original Application No. 639/2018
AK



SPEED POST

B-29012/Inspection-Policy/IPC-VI/2019-20/

December 12, 2019

To

The Chairman
All SPCBs/PCCs
(as per the list)

SUB: DIRECTIONS UNDER SECTION 18(1)(b) OF THE WATER (PREVENTION & CONTROL OF POLLUTION) ACT, 1974 AND THE AIR (PREVENTION & CONTROL OF POLLUTION) ACT, 1981 REGARDING INSPECTION FREQUENCY FOR ENVIRONMENTAL SURVEILLANCE OF INDUSTRIES.

WHEREAS, under Section 17 of the Water (Prevention & Control of Pollution) Act, 1974, and under Section 17 of the Air (Prevention & Control of Pollution) Act, 1981, one of the functions of State Pollution Control Boards (SPCBs)/Pollution Control Committees (PCCs) is to plan a comprehensive programme for the prevention, control or abatement of pollution of streams, wells and air pollution in the States/ Union Territory and to secure the execution thereof, and;

WHEREAS, under Section 16 of the Water (Prevention and Control of Pollution) Act, 1974 and under Section 16 of the Air (Prevention & Control of Pollution) Act, 1981, one of the functions of the Central Pollution Control Board (CPCB), constituted under Water (Prevention and Control of Pollution) Act, 1974 is to coordinate activities of the State Pollution Control Boards and Pollution Control Committees and to provide technical assistance and guidance to SPCBs / PCCs, and;

WHEREAS, CPCB has categorized industrial sectors into red, orange, green and white category and accordingly directions were issued to all the SPCBs / PPCs on March 07, 2016 u/s 18(1)(b) of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution), Act, 1981 for adoption of revised criteria of categorization of industries, and;

WHEREAS, Hon'ble NGT in the matter of OA No. 639 of 2018, Shailesh Singh Vs State of Haryana & Ors., sought a report from a joint Committee of the CPCB, Haryana State PCB, CGWA and District Administration with reference to the allegation of deterioration of ground water quality in major part of the State of Haryana on account of non-compliance of direction of the Hon'ble Supreme Court in the matter of Writ Petition (Civil) 375/2012, Paryavaran Suraksha Samiti & Anr. Vs Union of India & Ors, that no untreated effluents be discharged and requisite ETPs, STPs and CETPs be installed, and;

Contd...

WHEREAS, the report dated December 10, 2018 was filed by the joint Committee pointing out that the Inspection Policy of the State PCB provided for inspection of 'highly polluting 17 categories', 'red' and 'orange' category industries in 3, 5 and 7 years respectively and auto renewal of consent to operate. The report also found large scale violation of environmental norms which had remained unchecked on account of such unsatisfactory policies, and;

WHEREAS, Hon'ble NGT vide order dated March 08, 2019, in the matter of OA No. 639 of 2018, Shailesh Singh Vs State of Haryana & Ors., highlighted that policy followed by the State of Haryana was hit by the mandate of 'Precautionary' and 'Sustainable Development' principles of environmental law. Since there was large scale violation of environmental norms by 'highly polluting 17 categories', 'red' and 'orange' category industries, meaningful environmental regulatory regime was imperative which require revision of the existing policy framework. Further, the Hon'ble NGT also stated that 'auto renewal policy results in pollution remaining unchecked', and;

WHEREAS, Hon'ble NGT stated that there is need for further reduction of period of inspections and increase in frequency with regard to 'highly polluting 17 categories', 'red category' and 'orange category' industries. Vigilance is also required on 'green category' to verify that 'green' status is being genuinely used. The Hon'ble NGT directed that there is need for the CPCB to ensure revision of such policies in all the States having regard to the data of air and water quality, CEPI, non-attainment cities and polluted water stretches, etc. in said States. The policy should cover inspections with reference to the Water (Prevention and Control of Pollution) Act, 9 1974 as well as the Air (Prevention and Control of Pollution) Act, 1981, and;

WHEREAS, the Hon'ble NGT in the aforesaid matter directed that the State of Haryana may shorten the period of inspection at higher frequencies preferably as follows:

Period of mandatory inspections:

- | | | |
|-------------------------------------|---|----------------|
| a) Highly polluting 17 Category | : | 3 months |
| b) Other Red Category | : | 6 months |
| c) Orange Category | : | 1 year |
| d) Green Category | : | 2 years |
| e) CBWTF/CHWSRDF/ CMSWTDF/CETP/STP: | : | 3 months, and; |

WHEREAS, the Hon'ble NGT also directed that these timelines and other changes may be followed by the CPCB for other States under Section 18 of the Water (Prevention and Control of Pollution) Act, 1974/Air (Prevention and Control of Pollution) Act, 1981 unless there are reasons for exception for any particular State, and;

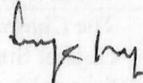
NOW THEREFORE, in a view of the above and in exercise of the powers delegated to the CPCB under section 18(1)(b) of Water (Prevention and Control of Pollution) Act, 1974 and 18(1)(b) of the Air (Prevention & Control of Pollution) Act, 1981, all SPCBs/

PCCs are directed to ensure that for environmental surveillance, industries are inspected preferably at the frequency as mentioned below, unless there are reasons for exception for any particular State:

Sl. No.	Industrial Category/Facility	Frequency of Mandatory Inspection for Environmental Surveillance*
1.	Highly Polluting 17 Category Industries	3 months
2.	Red Category (Other than 17 category industries)	6 months
3.	Orange Category Industries	1 year
4.	Green Category Industries	2 years
5.	CBWTF/ CHWSRDF/ CMSWTDF/ CETP/ STP	3 months

(*States/UTs following more aggressive timelines can continue to do so)

The SPCBs/PCCs shall acknowledge receipt of these directions and submit action taken report (ATR) in compliance of these directions to CPCB within 15 days from receipt of directions.

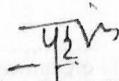

(S. P. Singh Parihar)
Chairman


n/s

Copy to:

1. The Joint Secretary
(CP Division)
Ministry of Environment, Forests
& Climate Change
Indira Paryavaran Bhawan
3rd Floor, Prithivi, Aliganj,
Jor Bagh Road
New Delhi -110 003
2. All Regional Directors, CPCB
3. Divisional Head,
IT Division, CPCB

: (with a request to upload the copy of
Directions on CPCB website)


(Prashant Gargava)

o/c

Address List of SPCBs/PCCs

1.	The Chairman Andhra Pradesh State Pollution Control Board D.No. 33-26-14 D/2, Near Sunrise Hospital, Pushpa Hotel Centre, Chalmvari Street, Kasturibaipet, Vijayawada- 520010 Andhra Pradesh	2.	The Chairman Arunachal Pradesh State Pollution Control Board 'ParyavaranBhavan', Yupla Road, PappuNallah, Naharlagun – 791110 Arunachal Pradesh
3.	The Chairman Assam State Pollution Control Board Bamunimaidan, Guwahati – 781021 Assam	4.	The Chairman Bihar State Pollution Control Board PariveshBhawan, Plot No.N-B/2, Patliputra Industrial Area Patna-800023
5.	The Chairman Chhattisgarh Environment Conservation Board ParyavasBhawan, North Block Sector-19 NayaRaipur – 492 099 Chhattisgarh	6.	The Chairman Goa State Pollution Control Board Dempo Tower, EDC Plaza, 1 st floor Patto Plaza, Panaji, Goa – 403001
7.	The Chairman Gujarat State Pollution Control Board Sector 10-A, Gandhi Nagar – 382043 Gujarat	8.	The Chairman Haryana State Pollution Control Board C-11, Sector 6, Panchkula, Haryana 134109
9.	The Chairman Himachal Pradesh State Pollution Control Board ParyavaranBhavan, Phase III, New Shimla – 171009 Himachal Pradesh	10.	The Chairman J&K State Pollution Control Board, Parivesh Bhawan, Forest Complex Gladni, Narwal, transport Nagar, Jammu-180004 Jammu and Kashmir
11.	The Chairman Jharkhand State Pollution Control Board T.A Building, HEC Campus, P.O. Dhurwa Ranchi – 834004 Jharkhand	12.	The Chairman Karnataka State Pollution Control Board ParisaraBhavan, 4 th & 5 th floors, Church Street, Bangalore – 560 001 Karnataka
13.	The Chairman Kerala State Pollution Control Board Plamoodu Junction, Pattam Palace P.O. Thiruvananthapuram – 695004 Kerala	14.	The Chairman Maharashtra State Pollution Control Board Kalpataru Point, 3 rd & 4 th floors Sion Matunga Scheme Road No. 6 Opp. Cine Planet, Sion Circle, Sion (E), Mumbai 400 022 Maharashtra
15.	The Chairman Madhya Pradesh State Pollution Control Board ParyavaranParisar, E-5 Arera Colony Bhopal – 462016 Madhya Pradesh	16.	The Chairman Manipur State Pollution Control Board Lamphelpat, Imphal West D.C. Office Complex – 795004 Manipur
17.	The Chairman Meghalaya State Pollution Control Board Arden, Lumpynggad, Shillong – 793014 Meghalaya	18.	The Chairman Mizoram State Pollution Control Board New Secretariat Complex, Khatla, Thlanmual Peng, Aizwal Mizoram- 796001
19.	The Chairman Nagaland State Pollution Control Board Signal Point, Dimapur, Nagaland – 797112 Nagaland	20.	The Chairman Odisha State Pollution Control Board ParibeshBhawan A-118, Nilakanta Nagar, Unit –VIII, Bhubaneshwar – 751012. Odisha

21.	The Chairman Punjab State Pollution Control Board Nabha Road, ITI Rd, Adarsh Nagar, Prem Nagar, Patiala - 147001. Punjab	22.	The Chairman Rajasthan State Pollution Control Board A-4 Institutional Area, JhalaneDungri Jaipur – 302004. Rajasthan
23.	The Chairman Sikkim State Pollution Control Board State land Use & Environment Cell Govt. of Sikkim, Deorali, Gangtok. Sikkim	24.	The Chairman Tamil Nadu State Pollution Control Board No. 76, Mount Salai, Guindy, Chennai - 600032. Tamil Nadu
25.	The Chairman Telangana State Pollution Control Board ParyavaranBhavan A-3, Industrial Estate, Sanath Nagar, Hyderabad – 500 018. Telangana	26.	The Chairman Tripura State Pollution Control Board PariveshBhawan, Pt. Nehru Complex, Gorkhabasti P.O., Kunjaban, Agartala, West Tripura - 799 006. Tripura
27.	The Chairman Uttarakhand Environment Protection & Pollution Control Board 29/20, Nemi Road, Dehradun – 248001. Uttarakhand	28.	The Chairman Uttar Pradesh State Pollution Control Board Building.No. TC-12V VibhutiKhand, Gomti Nagar, Lucknow– 226010. Uttar Pradesh
29.	The Chairman West Bengal State Pollution Control Board ParibeshBhavan Building, No.10-A, Block –LA, Sector 3, Salt Lake City, Kolkata – 700 091. West Bengal		
30.	The Chairman Andaman & Nicobar Islands Pollution Control Committee Department of Science & Technology Dollyganj Van Sadan, Haddo P.O., Port Blair-744102 Andaman & Nicobar	31.	The Chairman Chandigarh Pollution Control Committee ParyavaranBhawan Madhya Marg, Sector - 19 B, Chandigarh – 160019. Chandigarh
32.	The Chairman Daman, Diu & Dadra Nagar Haveli Pollution Control Committee Office of the Deputy Conservator of Forests Moti Daman, Daman – 396220. Daman & Diu	33.	The Chairman Delhi Pollution Control Committee 4 th floor, ISBT Building, Kashmeri Gate, Delhi - 110006. Delhi
34.	The Chairman Lakshadweep Pollution Control Committee Lakshadweep Administration Department of Science, Technology & Environment Kavarati – 682555. Lakshadweep	35.	The Chairman Puducherry Pollution Control Committee Department of Science, Technology & Environment Housing Board Complex, 3 rd floor, Anna Nagar, Pondichery – 600 005



SPEED POST
Reminder-I

B-29012/Inspection Policy/IPC-VI/2019-20

January 9, 2020

To,

The Member Secretary
33 SPCBs/PCCs (as per list)

Sub: Action Taken Report (ATR) in compliance of Hon'ble NGT order dated 05.11.2019, in the matter of OA No. 639/2018 - CPCB directions u/s 18(1)(b) of Water Act, 1974 and Air Act, 1981, dated 12.12.2019, regarding inspection frequency for environmental surveillance of industries.

Sir,

This has reference to CPCB directions u/s 18(1)(b) of Water Act, 1974 and Air Act, 1981, issued vide letter no. B-29012/Inspection Policy/IPC-VI/2019-20 dated 12.12.2019, regarding inspection frequency for environmental surveillance of industries in compliance of Hon'ble NGT order dated 05.11.2019, in the matter of OA No. 639/2018. SPCBs/PCCs were requested to provide Action Taken Report (ATR) in compliance of directions, to CPCB within 15 days, however, the same is still awaited.

It is requested to submit ATR regarding inspection frequency for environmental surveillance of industries to this office, latest by 25.01.2020.

Yours faithfully,

(P.K. Gupta)

Divisional Head IPC-VI

Copy to:

The Regional Directors

: *For follow-up with concerned SPCBs/PCCs in this matter.*

o/c

(P.K. Gupta)

Address List of SPCBs/PCCs

1.	The Member Secretary Andhra Pradesh State Pollution Control Board D.No. 33-26-14 D/2, Near Sunrise Hospital, Pushpa Hotel Centre, Chalmvari Street, Kasturibaipet, Vijayawada- 520010 Andhra Pradesh	2.	The Member Secretary Arunachal Pradesh State Pollution Control Board 'ParyavaranBhavan', Yupla Road, PappuNallah, Naharlagun – 791110 Arunachal Pradesh
3.	The Member Secretary Assam State Pollution Control Board Bamunimaidan, Guwahati – 781021 Assam	4.	The Member Secretary Bihar State Pollution Control Board PariveshBhawan, Plot No.N-B/2, Patliputra Industrial Area Patna-800023
5.	The Member Secretary Chhattisgarh Environment Conservation Board ParyavasBhawan, North Block Sector-19 NayaRaipur – 492 099 Chhattisgarh	6.	The Member Secretary Goa State Pollution Control Board Dempo Tower, EDC Plaza, 1 st floor Patto Plaza, Panaji, Goa – 403001
7.	The Member Secretary Gujarat State Pollution Control Board Sector 10-A, Gandhi Nagar – 382043 Gujarat	8.	The Member Secretary Haryana State Pollution Control Board C-11, Sector 6, Panchkula, Haryana 134109
9.	The Member Secretary Himachal Pradesh State Pollution Control Board Paryavaran Bhavan, Phase III, New Shimla – 171009 Himachal Pradesh	10.	The Member Secretary J&K State Pollution Control Board, Parivesh Bhawan, Forest Complex Gladni, Narwal, transport Nagar, Jammu-180004 Jammu and Kashmir
11.	The Member Secretary Jharkhand State Pollution Control Board T.A Building, HEC Campus, P.O. Dhurwa Ranchi – 834004 Jharkhand	12.	The Member Secretary Karnataka State Pollution Control Board ParisaraBhavan, 4 th & 5 th floors, Church Street, Bangalore – 560 001 Karnataka
13.	The Member Secretary Lakshadweep Pollution Control Committee Lakshadweep Administration Department of Science, Technology & Environment Kavarati – 682555. Lakshadweep	14.	The Member Secretary Maharashtra State Pollution Control Board Kalpataru Point, 3 rd & 4 th floors Sion Matunga Scheme Road No. 6 Opp. Cine Planet, Sion Circle, Sion (E), Mumbai 400 022 Maharashtra
15.	The Member Secretary Madhya Pradesh State Pollution Control Board ParyavaranParisar, E-5 Arera Colony Bhopal – 462016 Madhya Pradesh	16.	The Member Secretary Manipur State Pollution Control Board Lamphelpat, Imphal West D.C. Office Complex – 795004 Manipur
17.	The Member Secretary Meghalaya State Pollution Control Board Arden, Lumpyngngad, Shillong – 793014 Meghalaya	18.	The Member Secretary Mizoram State Pollution Control Board New Secretariat Complex, Khatla, Thlanmual Peng, Aizwal Mizoram- 796001

19.	The Member Secretary Nagaland State Pollution Control Board Signal Point, Dimapur, Nagaland – 797112 Nagaland	20.	The Member Secretary Odisha State Pollution Control Board ParibeshBhawan A-118, Nilakanta Nagar, Unit –VIII, Bhubaneshwar – 751012. Odisha
21.	The Member Secretary Punjab State Pollution Control Board Nabha Road, ITI Rd, Adarsh Nagar, Prem Nagar, Patiala - 147001. Punjab	22.	The Member Secretary Rajasthan State Pollution Control Board A-4 Institutional Area, JhalaneDungri Jaipur – 302004. Rajasthan
23.	The Member Secretary Sikkim State Pollution Control Board State land Use & Environment Cell Govt. of Sikkim, Deorali, Gangtok. Sikkim	24.	The Member Secretary Tamil Nadu State Pollution Control Board No. 76, Mount Salai, Guindy, Chennai - 600032. Tamil Nadu
25.	The Member Secretary Telangana State Pollution Control Board ParyavaranBhavan A-3, Industrial Estate, Sanath Nagar, Hyderabad – 500 018. Telangana	26.	The Member Secretary Tripura State Pollution Control Board PariveshBhawan, Pt. Nehru Complex, Gorkhabasti P.O., Kunjaban, Agartala, West Tripura - 799 006. Tripura
27.	The Member Secretary Uttarakhand Environment Protection & Pollution Control Board 29/20, Nemi Road, Dehradun – 248001. Uttarakhand	28.	The Member Secretary Uttar Pradesh State Pollution Control Board Building.No. TC-12V VibhutiKhand, Gomti Nagar, Lucknow– 226010. Uttar Pradesh
29.	The Member Secretary West Bengal State Pollution Control Board ParibeshBhavan Building, No.10-A, Block –LA, Sector 3, Salt Lake City, Kolkata – 700 091. West Bengal		
30.	The Member Secretary Andaman & Nicobar Islands Pollution Control Committee Department of Science & Technology Dollyganj Van Sadan, Haddo P.O., Port Blair-744102 Andaman & Nicobar	31.	The Member Secretary Chandigarh Pollution Control Committee ParyavaranBhawan Madhya Marg, Sector - 19 B, Chandigarh – 160019. Chandigarh
32.	The Member Secretary Daman, Diu & Dadra Nagar Haveli Pollution Control Committee Office of the Deputy Conservator of Forests Moti Daman, Daman – 396220. Daman & Diu	33.	The Member Secretary Delhi Pollution Control Committee 4 th floor, ISBT Building, Kashmeri Gate, Delhi - 110006. Delhi



केन्द्रीय प्रदूषण नियंत्रण बोर्ड
CENTRAL POLLUTION CONTROL BOARD
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय भारत सरकार
MINISTRY OF ENVIRONMENT, FOREST & CLIMATE CHANGE GOVT. OF INDIA

SPEED POST

Reminder-II

B-29012/Inspection Policy/IPC-VI/2019-20

February 6, 2020

To,

The Member Secretary
28 SPCBs/PCCs (as per list)

11747-11780

Sub: Action Taken Report (ATR) in compliance of Hon'ble NGT order dated 05.11.2019, in the matter of OA No. 639/2018 - CPCB directions u/s 18(1)(b) of Water Act, 1974 and Air Act, 1981, dated 12.12.2019, regarding inspection frequency for environmental surveillance of industries.

Sir,

This has reference to CPCB directions u/s 18(1)(b) of Water Act, 1974 and Air Act, 1981, issued vide letter no. B-29012/Inspection Policy/IPC-VI/2019-20 dated 12.12.2019, regarding inspection frequency for environmental surveillance of industries in compliance of Hon'ble NGT order dated 05.11.2019, in the matter of OA No. 639/2018. SPCBs/PCCs were requested to provide Action Taken Report (ATR) in compliance of directions, to CPCB within 15 days, however, the same is still awaited.

It is requested to submit ATR regarding inspection frequency for environmental surveillance of industries to this office, latest by 29.02.2020.

Yours faithfully,

(P.K. Gupta)

Divisional Head IPC-VI

Copy to:

The Regional Directors

: For follow-up with concerned SPCBs/PCCs in this matter.

o/c

NR Singh
10.02.2020

SB (CB-XI)

(P.K. Gupta)

Address List of SPCBs/PCCs

1.	The Member Secretary Andhra Pradesh State Pollution Control Board D.No. 33-26-14 D/2, Near Sunrise Hospital, Pushpa Hotel Centre, Chalmvari Street, Kasturibaipet, Vijayawada- 520010 Andhra Pradesh	2.	The Member Secretary Arunachal Pradesh State Pollution Control Board 'ParyavaranBhavan', Yupla Road, PappuNallah, Naharlagun – 791110 Arunachal Pradesh
3.	The Member Secretary Chhattisgarh Environment Conservation Board ParyavasBhawan, North Block Sector-19 NayaRaipur – 492 099 Chhattisgarh	4.	The Member Secretary Goa State Pollution Control Board Dempo Tower, EDC Plaza, 1 st floor Patto Plaza, Panaji, Goa – 403001
5.	The Member Secretary Gujarat State Pollution Control Board Sector 10-A, Gandhi Nagar – 382043 Gujarat	6.	The Member Secretary Haryana State Pollution Control Board C-11, Sector 6, Panchkula, Haryana 134109
7.	The Member Secretary Himachal Pradesh State Pollution Control Board ParyavaranBhavan, Phase III, New Shimla – 171009 Himachal Pradesh	8.	The Member Secretary Bihar State Pollution Control Board PariveshBhawan, Plot No.N-B/2, Patliputra Industrial Area Patna-800023
9.	The Member Secretary Jharkhand State Pollution Control Board T.A Building, HEC Campus, P.O. Dhurwa Ranchi – 834004 Jharkhand	10.	The Member Secretary Karnataka State Pollution Control Board ParisaraBhavan, 4 th & 5 th floors, Church Street, Bangalore – 560 001 Karnataka
11.	The Member Secretary Madhya Pradesh State Pollution Control Board ParyavaranParisar, E-5 Arera Colony Bhopal – 462016 Madhya Pradesh	12.	The Member Secretary Maharashtra State Pollution Control Board Kalpataru Point, 3 rd & 4 th floors Sion Matunga Scheme Road No. 6 Opp. Cine Planet, Sion Circle, Sion (E), Mumbai 400 022 Maharashtra
13.	The Member Secretary Meghalaya State Pollution Control Board Arden, Lumpynggad, Shillong – 793014 Meghalaya	14.	The Member Secretary Manipur State Pollution Control Board Lamphelpat, Imphal West D.C. Office Complex – 795004 Manipur
15.	The Member Secretary Nagaland State Pollution Control Board Signal Point, Dimapur, Nagaland – 797112 Nagaland	16.	The Member Secretary Mizoram State Pollution Control Board New Secretariat Complex, Khatla, Thlanmual Peng, Aizwal Mizoram- 796001
17.	The Member Secretary Delhi Pollution Control Committee 4 th floor, ISBT Building, Kashmeri Gate, Delhi - 110006. Delhi	18.	The Member Secretary Odisha State Pollution Control Board ParibeshBhawan A-118, Nilakanta Nagar, Unit –VIII, Bhubaneshwar – 751012. Odisha

19.	The Member Secretary Punjab State Pollution Control Board Nabha Road, ITI Rd, Adarsh Nagar, Prem Nagar, Patiala - 147001. Punjab	20.	The Member Secretary Rajasthan State Pollution Control Board A-4 Institutional Area, JhalaneDungri Jaipur – 302004. Rajasthan
21.	The Member Secretary Sikkim State Pollution Control Board State land Use & Environment Cell Govt. of Sikkim, Deorali, Gangtok. Sikkim	22.	The Member Secretary Tamil Nadu State Pollution Control Board No. 76, Mount Salai, Guindy, Chennai - 600032. Tamil Nadu
23.	The Member Secretary Telangana State Pollution Control Board ParyavaranBhavan A-3, Industrial Estate, Sanath Nagar, Hyderabad – 500 018. Telangana	24.	The Member Secretary West Bengal State Pollution Control Board ParibeshBhavan Building, No.10-A, Block –LA, Sector 3, Salt Lake City, Kolkata – 700 091. West Bengal
25.	The Member Secretary Uttarakhand Environment Protection & Pollution Control Board 29/20, Nemi Road, Dehradun – 248001. Uttarakhand	26.	The Member Secretary Uttar Pradesh State Pollution Control Board Building.No. TC-12V VibhutiKhand, Gomti Nagar, Lucknow– 226010. Uttar Pradesh
27.	The Member Secretary Andaman & Nicobar Islands Pollution Control Committee Department of Science & Technology Dollyganj Van Sadan, Haddo P.O., Port Blair-744102 Andaman & Nicobar	28.	The Member Secretary Lakshadweep Pollution Control Committee Lakshadweep Administration Department of Science, Technology & Environment Kavarati – 682555. Lakshadweep



SPEED POST
Reminder-III

B-29012/Inspection Policy/IPC-VI/2019-20

March 17, 2020

To,

The Member Secretary
18 SPCBs/PCCs (as per list)

Sub: Action Taken Report (ATR) in compliance of Hon'ble NGT order dated 05.11.2019, in the matter of OA No. 639/2018 - CPCB directions u/s 18(1)(b) of Water Act, 1974 and Air Act, 1981, dated 12.12.2019, regarding inspection frequency for environmental surveillance of industries.

Sir,

This has reference to CPCB directions u/s 18(1)(b) of Water Act, 1974 and Air Act, 1981, issued vide letter no. B-29012/Inspection Policy/IPC-VI/2019-20 dated 12.12.2019, regarding inspection frequency for environmental surveillance of industries in compliance of Hon'ble NGT order dated 05.11.2019, in the matter of OA No. 639/2018. SPCBs/PCCs were requested to provide Action Taken Report (ATR) in compliance of directions, to CPCB within 15 days, however, the same is still awaited.

It is requested to submit ATR regarding inspection frequency for environmental surveillance of industries to this office, latest by 27.03.2020.

Yours faithfully,

(P.K. Gupta)

Divisional Head IPC-VI

Copy to:

The Regional Directors

: *For follow-up with concerned SPCBs/PCCs in this matter.*

o/c

(P.K. Gupta)

Address List of SPCBs/PCCs
<p>The Member Secretary Andhra Pradesh State Pollution Control Board D.No. 33-26-14 D/2, Near Sunrise Hospital, Pushpa Hotel Centre, Chalmvari Street, Kasturibaipet, Vijayawada- 520010 Andhra Pradesh</p>
<p>The Member Secretary Gujarat State Pollution Control Board Sector 10-A, Gandhi Nagar – 382043 Gujarat</p>
<p>The Member Secretary Jharkhand State Pollution Control Board T.A Building, HEC Campus, P.O. Dhurwa Ranchi – 834004 Jharkhand</p>
<p>The Member Secretary Madhya Pradesh State Pollution Control Board ParyavaranParisar, E-5 Arera Colony Bhopal – 462016 Madhya Pradesh</p>
<p>The Member Secretary Meghalaya State Pollution Control Board Arden, Lumpynggad, Shillong – 793014 Meghalaya</p>
<p>The Member Secretary Uttarakhand Environment Protection & Pollution Control Board 29/20, Nemi Road, Dehradun – 248001. Uttarakhand</p>
<p>The Member Secretary Andaman & Nicobar Islands Pollution Control Committee Department of Science & Technology Dollyganj Van Sadan, Haddo P.O., Port Blair-744102 Andaman & Nicobar</p>
<p>The Member Secretary Lakshadweep Pollution Control Committee Lakshadweep Administration Department of Science, Technology & Environment Kavarati – 682555. Lakshadweep</p>
<p>The Member Secretary Arunachal Pradesh State Pollution Control Board ‘ParyavaranBhavan’, Yupla Road, PappuNallah, Naharlagun – 791110 Arunachal Pradesh</p>
<p>The Member Secretary Bihar State Pollution Control Board PariveshBhawan, Plot No.N-B/2, Patliputra Industrial Area Patna-800023</p>

<p>The Member Secretary Goa State Pollution Control Board Dempo Tower, EDC Plaza, 1st floor Patto Plaza, Panaji, Goa – 403001</p>
<p>The Member Secretary Karnataka State Pollution Control Board ParisaraBhavan, 4th& 5th floors, Church Street, Bangalore – 560 001 Karnataka</p>
<p>The Member Secretary Manipur State Pollution Control Board Lamphepat, Imphal West D.C. Office Complex – 795004 Manipur</p>
<p>The Member Secretary Mizoram State Pollution Control Board New Secretariat Complex, Khatla, Thlanmual Peng, Aizwal Mizoram- 796001</p>
<p>The Member Secretary Rajasthan State Pollution Control Board A-4 Institutional Area, JhalaneDungri Jaipur – 302004. Rajasthan</p>
<p>The Member Secretary Tamil Nadu State Pollution Control Board No. 76, Mount Salai, Guindy, Chennai - 600032. Tamil Nadu</p>
<p>The Member Secretary Uttar Pradesh State Pollution Control Board Building.No. TC-12V VibhutiKhand, Gomti Nagar, Lucknow– 226010. Uttar Pradesh</p>
<p>The Member Secretary Delhi Pollution Control Committee 4th floor, ISBT Building, Kashmeri Gate, Delhi - 110006. Delhi</p>



केन्द्रीय प्रदूषण नियंत्रण बोर्ड
CENTRAL POLLUTION CONTROL BOARD
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय भारत सरकार
MINISTRY OF ENVIRONMENT, FOREST & CLIMATE CHANGE GOVT. OF INDIA

Hon'ble NGT Matter

SPEED POST

Reminder-IV

B-29012/Inspection Policy/IPC-VI/2020-21

May 21, 2020

To,

The Member Secretary

15 SPCBs/PCCs (as per list)

Sub: Action Taken Report (ATR) in compliance of Hon'ble NGT order dated 05.11.2019, in the matter of OA No. 639/2018 - CPCB directions u/s 18(1)(b) of Water Act, 1974 and Air Act, 1981, dated 12.12.2019, regarding inspection frequency for environmental surveillance of industries.

Sir,

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It is requested to submit ATR regarding inspection frequency for environmental surveillance of industries to this office, latest by 05.06.2020.

Yours faithfully,


(P.K. Gupta)

Divisional Head IPC-VI

Copy to:

The Regional Directors

: For follow-up with concerned SPCBs/PCCs in this matter.

केन्द्रीय प्रदूषण नियंत्रण बोर्ड

निर्गत.....

दिनांक... 22.5.20


(P.K. Gupta)

SECD (11)

SRF

'परिवेश भवन' पूर्वी अर्जुन नगर, दिल्ली-110032

Parivesh Bhawan, East Arjun Nagar, Delhi-110032

दूरभाष/Tel : 43102030, 22305792, फेक्स/साईट/Website : www.cpcb.nic.in

Address list of the SPCBs/PCCs

S.No.	Name of SPCBs/PCCs
1	The Member Secretary Andhra Pradesh State Pollution Control Board D.No. 33-26-14 D/2, Near Sunrise Hospital, Pushpa Hotel Centre, Chalmvari Street, Kasturibaipet, Vijayawada- 520010 Andhra Pradesh
2	The Member Secretary Gujarat State Pollution Control Board Sector 10-A, Gandhi Nagar – 382043 Gujarat
3	The Member Secretary Jharkhand State Pollution Control Board T.A Building, HEC Campus, P.O. Dhurwa Ranchi – 834004 Jharkhand
4	The Member Secretary Meghalaya State Pollution Control Board Arden, Lumpynggad, Shillong – 793014 Meghalaya
5	The Member Secretary Andaman & Nicobar Islands Pollution Control Committee Department of Science & Technology Dollyganj Van Sadan, Haddo P.O., Port Blair-744102 Andaman & Nicobar
6	The Member Secretary Lakshadweep Pollution Control Committee Lakshadweep Administration Department of Science, Technology & Environment Kavarati – 682555. Lakshadweep
7	The Member Secretary Arunachal Pradesh State Pollution Control Board 'ParyavaranBhavan', Yupla Road, PappuNallah, Naharlagun – 791110 Arunachal Pradesh

8	The Member Secretary Goa State Pollution Control Board Demipo Tower, EDC Plaza, 1 st floor Patto Plaza, Panaji, Goa - 403001
9	The Member Secretary Karnataka State Pollution Control Board Parisara Bhavan, 4 th & 5 th floors, Church Street, Bangalore - 560 001 Karnataka
10	The Member Secretary Manipur State Pollution Control Board Lamphelpat. Imphal West D.C. Office Complex - 795004 Manipur
11	The Member Secretary Rajasthan State Pollution Control Board A-4 Institutional Area, JhalaneDungri Jaipur - 302004, Rajasthan
12	The Member Secretary Tamil Nadu State Pollution Control Board No. 76, Mount Salai, Guindy, Chennai - 600032, Tamil Nadu
13	The Member Secretary Uttar Pradesh State Pollution Control Board Building.No. TC-12V Vibhuti Khand, Gomti Nagar, Lucknow- 226010. Uttar Pradesh
14	The Member Secretary Delhi Pollution Control Committee 4 th floor, ISBT Building, Kashmeri Gate, Delhi - 110006. Delhi
15	The Member Secretary Uttarakhand Environment Protection & Pollution Control Board 29/20, Nemi Road, Dehradun - 248001. Uttarakhand



Reminder-V

B-29012/Inspection Policy/IPC-VI/2020-21

June 22, 2020

1573-1593

To,

The Member Secretary
14 SPCBs/PCCs (as per list)

Sub: Action Taken Report (ATR) in compliance of Hon'ble NGT order dated 05.11.2019, in the matter of OA No. 639/2018 - CPCB directions u/s 18(1)(b) of Water Act, 1974 and Air Act, 1981, dated 12.12.2019, regarding inspection frequency for environmental surveillance of industries.

Sir,

This has reference to CPCB directions, u/s 18(1)(b) of Water Act, 1974 and Air Act, 1981, issued vide letter no. B-29012/Inspection Policy/IPC-VI/2019-20, dated 12.12.2019, regarding inspection frequency for environmental surveillance of industries in compliance of Hon'ble NGT order dated 05.11.2019, in the matter of OA No. 639/2018. SPCBs/PCCs were reminded on 09.01.2020, 06.02.2020, 17.03.2020 and 21.05.2020, with the request to provide Action Taken Report (ATR), however, the same is still awaited.

It is requested, again, to submit ATR regarding inspection frequency for environmental surveillance of industries to this office, immediately.

Yours faithfully,

(Ajay Aggarwal)

Additional Director &
Div. Head, IPC-VI

Copy to:

The Regional Directors
CPCB
(as per list)

: With the request to follow up
with concerned SPCBs/PCCs.

Sh. S.D.

Ajagwal
29/6/20

o/c

केन्द्रीय प्रदूषण नियंत्रण बोर्ड
दिनांक 25/6/20

Address list of the SPCBs/PCCs

To:

S.No.	Name of SPCBs/PCCs
1	The Member Secretary Andhra Pradesh State Pollution Control Board D.No. 33-26-14 D/2, Near Sunrise Hospital, Pushpa Hotel Centre, Chalmvari Street, Kasturibaipet, Vijayawada- 520010 Andhra Pradesh
2	The Member Secretary Gujarat State Pollution Control Board Sector 10-A, Gandhi Nagar – 382043 Gujarat
3	The Member Secretary Jharkhand State Pollution Control Board T.A Building, HEC Campus, P.O. Dhurwa Ranchi – 834004 Jharkhand
4	The Member Secretary Meghalaya State Pollution Control Board Arden, Lumpyngngad, Shillong – 793014 Meghalaya
5	The Member Secretary Andaman & Nicobar Islands Pollution Control Committee Department of Science & Technology Dollyganj Van Sadan, Haddo P.O., Port Blair-744102 Andaman & Nicobar
6	The Member Secretary Lakshadweep Pollution Control Committee Lakshadweep Administration Department of Science, Technology & Environment Kavarati – 682555. Lakshadweep
7	The Member Secretary Arunachal Pradesh State Pollution Control Board 'ParyavaranBhavan', Yupla Road, PappuNallah, Naharlagun – 791110 Arunachal Pradesh

8	The Member Secretary Goa State Pollution Control Board Dempo Tower, EDC Plaza, 1 st floor Patto Plaza, Panaji, Goa – 403001
9	The Member Secretary Karnataka State Pollution Control Board Parisara Bhavan, 4 th & 5 th floors, Church Street, Bangalore – 560 001 Karnataka
10	The Member Secretary Manipur State Pollution Control Board Lamphelpat, Imphal West D.C. Office Complex – 795004 Manipur
11	The Member Secretary Rajasthan State Pollution Control Board A-4 Institutional Area, JhalaneDungri Jaipur – 302004. Rajasthan
12	The Member Secretary Tamil Nadu State Pollution Control Board No. 76, Mount Salai, Guindy, Chennai - 600032. Tamil Nadu
13	The Member Secretary Uttar Pradesh State Pollution Control Board Building.No. TC-12V Vibhuti Khand, Gomti Nagar, Lucknow– 226010. Uttar Pradesh
14	The Member Secretary Delhi Pollution Control Committee 4 th floor, ISBT Building, Kashmeri Gate, Delhi - 110006. Delhi

Address list of Regional Directorate CPCB

Copy to:

1.	The Regional Directorate (East) Central Pollution Control Board 502, Southend Conclave 1582, Rajdanga Main Road Kolkata-700107	2.	The Regional Director Regional Directorate (Vadodara) Parivesh Bhawan, Opp. Ward No. 10 VMC Office Subhanpura, Vadodara – 390 023 Gujarat
3.	The Regional Directorate (North-East) Central Pollution Control Board TUM-SIR, Lower Motinagar, Near Fire Brigade H.Q Shillong-793014	4.	The Regional Directorate (Central) Central Pollution Control Board 3 rd Floor, Sahkar Bhawan North T.T Nagar Bhopal- 462003
5.	The Regional Directorate (North) Central Pollution Control Board Ground Floor, PICUP Bhawan Vibhuti Khand, Gomti Nagar Lucknow- 226020	6.	The Regional Directorate) Central Pollution Control Board 1 st & 2 nd Floors, Nisarga Bhawan A-Block, Thimmaiah Main Road 7 th D Cross, Shivanagar Opposite Pushpanjali Theatre Banglore 560010
7.	Regional Directorate (Chennai) Central Pollution Control Board 77-A, Second Floor South Avenue Road, Ambattur Industrial Estate, Ambattur Taluk, Thiruvallur District, Chennai - 600 058		